

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

23. **IA-1109/2024 in C.P.(IB)/963(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.04.2024**

NAME OF THE PARTIES: HDFC Bank Limited
Vs
Madhubala Toshniwal

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through video conference:

1. Adv. Kartikee Korgaonkar, Ld. Counsel for RP; Mahesh Sureka in IA-1109/2024 present (VC). Mr. Rushab Chopra i/b Vidhii Partners, Ld. Counsel for Financial Creditor present (VC). Mr. Avinash Khanolkar a/w Ms. Surekha Yadav, Ld. Counsel for the Respondent present.
2. Counsel for the Personal Guarantor requests time for filing reply. Finally, time granted to Personal Guarantor for filing reply on or before 08.04.2024. If fails to file reply on or before 08.04.2024, right to file reply will be forfeited and the matter will be decided on merits.
3. List this matter on **15.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)